

**HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: DISTRICT JUDGES - Placing of services of Sri M.V.Ramesh, I Addl. Special Judge for CBI Cases, Hyderabad at the disposal of the Hon'ble Supreme Court of India, New Delhi, for being appointed as Registrar in Supreme Court of India on deputation basis for a period of one year - Relief arrangements - **ORDERED.**

READ: D.O.Letter No.F.6/2014/SCA(I), dated 26.12.2014 from the Secretary General, Hon'ble Supreme Court of India.

ORDER ROC.NO.7937/2014-B.SPL. DATED:29.12.2014

In the circumstances stated by the Secretary General, Hon'ble Supreme Court of India, New Delhi in his letter read above, the High Court is pleased to pass the following order:-

The services of Sri M.V.Ramesh, I Addl. Special Judge for CBI Cases, Hyderabad are placed at the disposal of the Hon'ble Supreme Court of India, New Delhi, for being appointed as Registrar in the Hon'ble Supreme Court of India, New Delhi, on deputation basis, for a period of one year.

- i) The officer is hereby directed to handover charge of his post and also the post of II Addl. Special Judge for CBI Cases, Hyderabad which post he is holding full additional charge to the III Addl. Special Judge for CBI Cases, Hyderabad, immediately, and proceed to report before the Secretary General, Hon'ble Supreme Court of India, New Delhi, to take up his new appointment preferably on 04.01.2015 or soon thereafter.
- ii) The III Addl. Special Judge for CBI Cases, Hyderabad, will be in full additional charge of the posts of I and II Addl. Special Judge for CBI Cases, Hyderabad, until further orders.


REGISTRAR (VIGILANCE)

To

1. The Officer concerned.
2. The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before their Lordships kind perusal)

3. The Personal Secretaries to the Registrars, and District Judge (Enquiries), High Court of Judicature at Hyderabad (for placing before the Registrars for information)
4. The Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to instruct the concerned to upload the High Court's Notification in the High Court's Official Website)
5. The Accountant General, Andhra Pradesh, Hyderabad
6. The Secretary to Government, Law (L.A.& SC.F) Department, Government of Telangana, Hyderabad.
7. The Secretary to Government, Law (L.A.& SC.F) Department, Government of Andhra Pradesh, Hyderabad.
8. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
9. The Registrar, Hon'ble Supreme Court of India, New Delhi.
10. The Director of Treasuries and Accounts, Hyderabad.
11. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
12. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
13. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
14. The Secretary, Andhra Pradesh High Court Legal Services Committee, High Court's Buildings, Hyderabad.
15. The Prl. Special Judge for CBI Cases, Hyderabad
16. The I Addl. Special Judge for CBI Cases, Hyderabad
17. The II Addl. Special Judge for CBI Cases, Hyderabad
18. The III Addl. Special Judge for CBI Cases, Hyderabad
19. The Pay and Accounts Officer, Hyderabad.
20. **THE SECTION OFFICERS:-**

(a) B.Section; (b) Computer Section; (c) D-I Budget; (d) D-II (Buildings); (e) E.Section; (f) Enquiry Cell; (g) O.P.Cell; (h) Special Officers Section; (i) Vigilance Cell; (j) Work Review Cell, High Court of Judicature at Hyderabad.